

(5)

In the Central Administrative Tribunal
Principal Bench: New Delhi

Regn. No. OA 471/1992

Date of decision: 07.04.1993.

Shri Rajinder Singh

...Applicant

Versus

Commissioner of Police, Delhi & Others

...Respondents

For the Applicant

...Shri A.S. Grewal,
Counsel

For the Respondents

...Shri Ashok
Kashyap, Counsel

CORAM:-
THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGEMENT(ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

The learned counsel for the applicant states that the parallel departmental enquiry vide Order No.F.XVI(311)/90/ SD(P-II)/945-959 dated 23.1.1992 has been withdrawn. In view of this submission, this application has become infructuous and is accordingly dismissed.

There shall be no order as to costs.


(I.K. RASGOTRA)
MEMBER (A)
07.04.1993

SJK
(S.K. DHAON)
VICE CHAIRMAN
07.04.1993

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